

ITEM NO.101

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6028/2008

VYOMIT SHARES STOCK & INV.P.LTD.& ANR.

Appellant(s)

VERSUS

SECURITIES & EXCHANGE BD.OF INDIA & ANR.

Respondent(s)

(With appln. For stay)

Date : 28/10/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Appellant(s)

Mr. Sunil Fernandes,Adv.
Ms. Mithu Jain,Adv.
Ms. Astha Sharma,Adv.

For Respondent(s)

Mr. Chander Uday Singh,Sr.Adv.
Mr. D. Mehrotra,Adv.
Mr. Bhargava V. Desai,Adv.
Ms. Saumya Mehrotra,Adv.
Mr. Rishi Gautam,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed as withdrawn in terms of the
signed order.

(SUMAN WADHWA)
AR-cum-PS

(SAROJ SAINI)
COURT MASTER

Signed order is placed on the file.

Signature Not Verified

Digitally signed by
Suman Wadhwa
Date: 2015.10.28
16:49:32 IST
Reason:

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICITON

CIVIL APPEAL NO. 6028 OF 2008

VYOMIT SHARES STOCK & INV.P.LTD.& ANR.

...APPELLANTS

VS.

SECURITIES & EXCHANGE BD.OF INDIA & ANR.

...RESPONDENTS

O R D E R

At the threshold learned counsel for the appellants seeks leave to withdraw the appeal. He states that he has instructions to make a representation before the Securities & Exchange Board of India for a favourable decision on the question of interest.

The appeal is accordingly dismissed as withdrawn.

.....J.
(VIKRAMAJIT SEN)

.....J.
(SHIVA KIRTI SINGH)

New Delhi;
October 28,2015.